

(b) In 96 cases compensation has been paid by the State Government. The remaining 613 cases are still pending, but the State Government is being reminded from time to time to expedite the disposal of these cases.

भारतीय आदिवासी

*१३७. श्री डामर : (क) गृह कार्य मंत्री यह बतलाने की कृपा करेंगे कि क्या केन्द्रीय सरकार ने, भारतीय संविधान में व्यवस्थित आदिवासियों की भलाई के लिये, किसी राज्य या प्रान्त के किसी आदिवासी क्षेत्र को विकसित करने के लिये, पंचवर्षीय योजना में सम्मिलित किया है ?

(ख) यदि किया है तो वह योजना क्या है और किस प्रान्त या राज्य के किस आदिवासी क्षेत्र में कार्यन्वित की जायगी ?

The Minister of Home Affairs and States (Dr. Katju): (a) and (b). Programmes for the welfare of scheduled tribes and development of scheduled tracts are included in the respective plans of the State Governments. The provision for this purpose under the Five Year Plan amounts to about Rs. 10 crores. In addition to this provision, the Central Government is directly financing the development programme of the North East Frontier Agency, which is estimated to cost Rs. 3 crores in the plan period.

ARCHAEOLOGICAL RESEARCH DEPARTMENT

338. Shri Sivamurthi Swami: (a) Will the Minister of Education be pleased to state whether Karnataka University Senate has requested the Government of India for grants to open archaeological (research) department in the University?

(b) If so, what steps Government have taken in this respect?

(c) Has any officer or expert been appointed to enquire into this matter?

(d) If so, what is the result of his enquiry?

(e) What overall grant is being given from the Centre to the Karnataka University yearly?

The Minister of Education and Natural Resources and Scientific Research (Maulana Azad): (a) No.

(b) to (d). Do not arise.

(e) The Central Government are not responsible for grants to the Karnataka University. However, the question of financial assistance to Universities established by State Governments as part of the Five Year Plan for the development of Higher Education is at present under consideration.

ADVISORY BOARD ON SOCIAL WELFARE

339. Shri S. N. Das: Will the Minister of Education be pleased to state:

(a) the important recommendations of the Advisory Board on Social Welfare that have been accepted and given effect to by Government; and

(b) the recommendations that have been accepted but not put into operation so far?

The Minister of Education and Natural Resources and Scientific Research (Maulana Azad): (a) A statement is laid on the Table of the House. [See Appendix V, annexure No. 39.]

(b) There was only one recommendation for the acceptance of the Government of India, which is under consideration.

CRIMINAL CASES IN TRIPURA

340. Shri Biren Dutt: Will the Minister of States be pleased to state:

(a) whether a huge number of criminal cases have recently been taken cognizance of by the Police in Tripura;

(b) whether the cases are properly conducted or not;

(c) if the answer to part (a) above be in the affirmative, how many cases have led to punishment since 1951;

(d) whether there are cases in which undertrials have been kept in prison for more than two years; and

(e) what is the number of such cases referred to in part (d) above?

The Minister of Home Affairs and States (Dr. Katju): (a) The number of Criminal cases taken cognizance of by the police in Tripura during 1951 and the first half of 1952 is 2057.

(b) Yes.

(c) Of the total number of cases registered, 342 cases were charge